

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4003
ANSWERED ON:22.08.2003
PROTECTION OF CIVIL RIGHTS ACT
VARKALA RADHAKRISHNAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C. THOMAS)

- (a) Yes, Sir. The information has since been collected from most of the High Courts.
- (b) & (c) A statement is enclosed as Annexe.

Statement in reply to Parts(b) & (c) of Lok Sabha Unstarred Question No.4003 due for answer on 22.8.2003.

Sl.No. Name of the High Court No. of cases pending Any special Court for
under Protection of dealing such cases
Civil Rights Act, 1955

1. Allahabad 0 No Special Courts
2. Andhra Pradesh 294 22 Special Mobile Courts
3. Bombay 392 No Special Courts
4. Calcutta 0 No Special Courts
5. Delhi 21 No Special Courts
6. Gauhati NA No Special Courts
- 7 Gujarat 12 No Special Courts
8. Himachal Pradesh 13 No Special Courts
9. Jammu & Kashmir Not received Not received
10. Karnataka 428 No Special Courts
11. Kerala 2 No Special Courts
12. Madhya Pradesh Not received Not received
13. Madras 1997 Setting up of Special Courts
for SC/STs in 3 to 4 Districts
has been under consideration.
14. Orissa 3956 Sessions Judges & Additional
Judges have been declared as
Special Courts. However,
Protection of Civil Rights
Act, 1955 has been repealed.
15. Patna 188 No Special Courts
16. Punjab & Haryana 138 No Special Courts
17. Rajasthan Not received Not received
18. Sikkim 0 No Special Courts
19. Chhattisgarh 3 No Special Courts
20. Jharkhand 0 Not available
21. Uttaranachal 1 No Special Courts

Note: The pendency of cases under the jurisdiction of the High Courts of Orissa and Madras is comparatively higher. The position regarding setting up of Special Courts therein has been explained above.